

**Central Administrative Tribunal
Lucknow Bench, Lucknow**

C.C.P. 106/2009

In

O.A. No. 77/2007

This, the 15th day of September, 2011.

**Hon'ble Justice Shri Alok Kumar Singh, Member (J)
Hon'ble Shri S. P. Singh, Member (A)**

Sudhir Sharma, aged about 53 years, Son of Late R. K. Sharma, R/o 432/16, Kala Kankar House Scheme, Old Hyderabad, Lucknow.

Applicant

By Advocate Shri Raj Singh.

Versus

1. Sri B. S. Lalli, Chief Executive Officer, Prasar Bharti Broadcasting Corporation of India, Mandi House, Copernicus Marg, New Delhi.
2. Ms. Aruna Sharma, Director General, Doordarshan Directorate, Prasar Bharti, Mandi House, Copernicus Marg, New Delhi.
3. Sri Shashank Adarsh, Director, Doordarshan Kendra, 24-Ashok Marg, Lucknow.

Respondents

By Advocate Shri Yogesh Kesharwani.

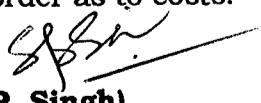
Order (Dictated in Open Court)

By Hon'ble Justice Alok Kumar Singh Member (J)

On the last occasion, payment of Rs. 1000/- was imposed, which is paid by means of Bank Draft. It has been received by Shri Raj Singh before this Tribunal. At the request of Shri Yogesh Kesharwani, this fact is being mentioned.

2. Besides, a compliance report has also been filed according to which, the substantial compliance has been made. Shri Raj Singh, learned counsel for the applicant fairly concedes that substantial compliance has been made.
3. In view of the above, this contempt petition is finally disposed of in full and final satisfaction. Notices are discharged.

No order as to costs.


(S. P. Singh)
Member (A)


(Justice Alok Kumar Singh)
Member (J)